

Shri S. S. More rose—

Mr. Speaker: Anyway, as the adjournment motion is not admissible let us not take more time today.

DETENTION OF SATYAGRAHIS IN PORTUGUESE TERRITORIES IN INDIA.

Mr. Speaker: Now, there is another motion which refers to:

"The serious situation arising out of the Satyagraha for liberating Portuguese territories in India on 15th August, and subsequent days resulting in insult to the National Flag, loss of life, injury to persons and detention of Satyagrahis."

This also shares the same fate, because of the statements which are going to be made.

Shri Asoka Mehta (Bhandara): The developments in Goa have created a very tense situation inside and outside. I do not know when we are going to discuss them. The Prime Minister has not stated when the discussion will take place.

Secondly, it would not be proper to mix up the developments in Goa with the general debate on foreign policy. I think the whole country is profoundly interested in the developments in Goa, and either we should have a separate discussion on Goa or this adjournment motion should be allowed.

Mr. Speaker: I should first await the statement specially on Goa which the Prime Minister is going to make on the 25th.

Shri Asoka Mehta: He did not say so. He only said he would make a statement on foreign affairs.

Shri Jawaharlal Nehru: I said I would make a statement on foreign affairs which would include, of course, Goa.

Mr. Speaker: He said he is going to make a fairly lengthy statement.

Shri Asoka Mehta: Then Goa will be considered only in the context of foreign affairs: it will not be discussed separately.

Mr. Speaker: Goa will be discussed on its own merits along with foreign affairs generally. That is how I understand.

Shri Asoka Mehta: I think a separate discussion on Goa is necessary. I am sure that will be the sense of the House.

Mr. Speaker: In any case, let us await the statement. He also said that the situation is changing and developing.

Shri Asoka Mehta: About the world, not about Goa.

Shri N. C. Chatterjee (Hooghly): May we have an idea from the Prime Minister, now that you are ruling out all adjournment motions on Goa and other matters, when we shall have the foreign affairs debate. We are very anxious that it should be as early as possible in this House; and the Prime Minister moreover said we can have it much later, but how much later? We want some approximate idea as to when you are going to have it.

Shri Jawaharlal Nehru: Among other things, after the Hindu Special Marriage Bill is passed! (*Interruptions*).

Mr. Speaker: Will hon. Members resume their seats? Will the hon. Member Mr. Chatterjee resume his seat? I do not think we need take any more time over this. The substance of the matter is clear, that Goa will be in the picture so far as this House is concerned.

Shri Asoka Mehta: We want an early opportunity.

Mr. Speaker: The hon. Member will get an early opportunity consistent with the other business of the House and the convenience of the business of the House.

Shri Nand Lal Sharma (Sikar): On a point of order....

Mr. Speaker: Order, order. The hon. Member may raise it later on. I will hear it.

PREVENTION OF SATYAGRAHIS FROM ENTERING GOA

Mr. Speaker: Then, there is an adjournment motion in the name of Shri P. N. Rajabhoj, which reads as follows:

"The serious situation created as a consequence of prevention of Indian *satyagrahis* by the Government of India from entering Goa, causing thereby a great and irreparable damage to the noble cause of removing colonialism from the territory of India as early as possible."

I need not go over the same reasons again. This also shares the fate of the previous one.

श्री पी० एन० राजभोज (सांतापुर रीटत अनुसूचित जातिवां) : क्या मैं बोल सकता हूँ ?

Mr. Speaker: Order, order.

RIOTS AT MATHURA

Mr. Speaker: Then there is an adjournment motion by Shri V. G. Deshpande, which reads as follows:

"The Hindu-Muslim riots at Mathura resulting in the breaking of image of Lord Sri Krishna in a temple which is deemed to be the birth-place of Lord Krishna."

ARREST OF GOA LIBERATION SATYAGRAHIS.

Mr. Speaker: The second adjournment motion in the name of Shri V. G. Deshpande reads as follows:

"The arrest of Goa Liberation Satyagrahis on the border of Portuguese Indian territories on the 15th of August, 1954."

HOISTING OF PAKISTANI FLAG AT NIZAMABAD.

Mr. Speaker: The third adjournment motion in the same hon. Member's name reads:

"The hoisting of Pakistani Flag at Nizamabad, Hyderabad State, on the 15th August, 1954."

I have already given my reasons, and I do not think I could give consent to all these adjournment motions being moved.

Shri V. G. Deshpande (Guna): I may be allowed to make one submission about this Mathura affair.

Mr. Speaker: I do not think it is necessary now. I have already explained what my view has been in the matter.

PANEL OF CHAIRMEN

Mr. Speaker: I have to inform the House that under sub-rule (1) of Rule 9 of the Rules of Procedure and Conduct of Business, I nominate the following Members on the Panel of Chairman in place of the Members nominated earlier by me on the Panel, viz., Pandit Thakur Das Bhargava, Shri H. V. Pataskar, Shrimati Renu Chakravartty, Shrimati B. Khongmen, Sarder Hukam Singh, and Shri Upendranath Barman.

RESIGNATION OF MEMBER

Mr. Speaker: I have to inform the hon. Members that Shri K. Kamaraj has resigned his seat in the House with effect from the 9th August, 1954.

Mr. Speaker: The House will now proceed with legislative business.

Shri Nand Lal Sharma (Sikar): On a point of order. So far as the House knows, and we know, there is no Bill lying as the Hindu Special Marriage Bill before the House. It is only the Special Marriage Bill. Is it a sarcastic remark with regard to the Hindu Mahasabha leaders, or with regard to the Hindu community as a whole?

Mr. Speaker: The hon. Member must not go merely by words. He must understand the substance of the whole thing. It was stated that the Bill before the House should be taken